

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 103
(IB)-1126(PB)/2019

IN THE MATTER OF:

M/s. P-Net Solutions Ltd.

.... Applicant/petitioner

v.

Bigmoon Buildcon Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.06.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Davesh Bhatia, Adv

For the Respondent(s):

Mr. Abhay Kaushik, Adv.

ORDER


Reply has been filed and a copy thereof shall be furnished to the counsel for the petitioner during the course of the day.

Rejoinder, if any, be filed within a week with a copy in advance to the counsel for the respondent.

List for arguments on 10.07.2019.



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)